

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Excise Appeal No. 476 of 2012

(Arising out of Order-in-Appeal No. BC/212/RGD/2011-12 dated 30.12.2011 passed by Commissioner of Central Excise (Appeals), Mumbai-III.)

M/s. Dujodwala Paper Chemicals Ltd.Appellant
**Shilphata, Mumbai – Pune Road,
Khopoli, Dist- Raigad,
Maharashtra – 410 203**

VERSUS

Commissioner of Central Excise, RaigadRespondent
**Utpad Shulk Bhavan Plot No. 1.
Sector – 17, Khandeshwar,
Navi Mumbai – 410 206**

APPEARANCE:

None for the Appellant

Shri Sanjay Hasija, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86625/2021

Date of Hearing: 26.07.2021
Date of Decision: 26.07.2021

PER: DR. SUVENDU KUMAR PATI

Appellant is absent. No one has represented it. In the earlier occasion, conducting Counsel engaged by appellant had withdrawn his vakalatnama, for which notice was directed to be sent on 06.03.2020 to the appellant for his appearance. It has been

reported today by the Court Master that compliance of the notice was reported and link for e-hearing was also directly sent to the appellant but non-appeared to pursue the appeal further. It seems that the appellant is no more interested to pursue its appeal.

2. Accordingly, the appeal is dismissed for default and non-prosecution under Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Prasad